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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

R.P.No.78/92 in
R.P.No.20/92 in
O.A.No.1032/90.

Date of Order : 6-8-92

B.Venkataswamy .. Applicant

Vs.

The General Manager,
S.C.Rly., Secunderabad. .. Respondent

Counsel for the Applicant :: Shri G.Vedantha Rao

Counsel for the Respondent :: Shri D.Gopal Rao, SC for Rlys

CORAM:

Hon'ble Shri R.Balasubramanian : Member(A)

Hon'ble Shri T.Chandrasekhara Reddy : Member(J)

[Order of the Division Bench delivered by Hon'ble Shri
R.Balasubramanian, Member(A)]

(In circulation).

This review petition has been filed by Shri B.Venkataswamy against the General Manager, S.C.Rly., Secunderabad under Rule 17 of the Central Administrative Tribunal (Procedure) Rules, 1987 seeking a review of the orders in ~~and RP 10/92~~
C.P.No.88/91 in O.A.No.1032/90.

2. The applicant has also filed M.A.No.766/92 in this review petition seeking condonation of delay of 109 days in filing the review petition. The applicant has not given any satisfactory reasons for the delay in filing this review petition. All that he has stated while seeking condonation of delay of 109 days is that there is confusion ~~due to~~ in this case ~~that~~ contempt petitions and review petitions and to add ~~to this~~ an S.L.P. ~~have been~~ filed by the O.A. respondents. This reason does not appeal to us. We do not find any reason to condone the delay in filing the review petition which ought to have been filed.

within 30 days from the date of receipt of the orders sought to be reviewed. We, therefore, dismiss the M.A.No.766/92 and also the R.P.No.78/92.

R.Balasubramanian

(R.Balasubramanian)
Member(A).

T.C.Chandrasekhar

(T.C.Chandrasekhar Reddy)
Member(J).

Dated: 6th August, 1992.

8/8/92
Deputy Registrar (J)

To

- 1) The General Manager,
S.C.Rly. Secunderabad.
- 2) one copy -to Mr. G.Veranita Rao, Advocate, C.A.T. Hyd.
- 3) one copy -to Mr.D.Gopal Rao, SC for Phys. C.A.T. Hyd
- 4) one spare copy.

*2nd copy
P.M.*